



**The Public Wakfs (Extension of Limitation) (Himachal Pradesh Amendment)
Act, 1974**

Act 16 of 1974

**Keyword(s):
Public Wakfs**

Amendments appended: 13 of 1978, 17 of 1984

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sections of the said Act, excepting sections 13 and 17 to the following areas of Mandi district already notified under this Government notification of even number, dated the 19th September, 1962:—

MANDI DISTRICT

1. Pandoh and Ratti areas of Tehsil Sadar in Mandi district.
2. Karnodi Township of Tehsil Sundernagar in Mandi district.

(R. H. P. 20-3-1965, p. 115).

**THE PUBLIC WAKFS (EXTENSION OF LIMITATION)
(HIMACHAL PRADESH AMENDMENT) ACT, 1974**

(ACT No. 16 OF 1974)¹

ARRANGEMENT OF SECTIONS

Sections :

1. Short title, extent and commencement.
2. Amendment of section 3 of Central Act No. 29 of 1959.
3. Repeal and savings.

(Received the assent of the Governor on the 28th July, 1974, and was published in R.H.P.Extra., dated the 12th August, 1974 at p.1189-1190).

An Act further to amend the Public Wakfs (Extension of Limitation) Act, 1959 (Act No. 29 of 1959).

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Twenty-fifth Year of the Republic of India as follows:—

1. Short title, extent and commencement.—(1) This Act may be called the Public Wakfs (Extension of Limitation) (Himachal Pradesh Amendment) Act, 1974.

(2) It extends to whole of the State of Himachal Pradesh.

(3) It shall be deemed to have come into force with effect from the 1st day of January, 1971.

2. Amendment of section 1 of Central Act No. 29 of 1959.—In section 3 of the Public Wakfs (Extension of Limitation) Act, 1959 (29 of 1959), in its application to the State of Himachal Pradesh, for the words, figures and letters “the 31st day of December, 1970” occurring therein, the words, figures and letters “the 31st day of December, 1974” shall be substituted.

3. Repeal and savings.—(1) The Public Wakfs (Extension of Limitation) (Himachal Pradesh Amendment) Ordinance, 1974 (3 of 1974) is hereby repealed.

(2) Notwithstanding such repeal anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act.

1. For Statement of objects and Reasons see R.H.P. Extra., dated 13-4-1973, P. 699.

**THE PUBLIC WAKFS (EXTENSION OF LIMITATION) (HIMACHAL
PRADESH AMENDMENT) ACT, 1977**

(Act No. 13 of 1978)¹

ARRANGEMENT OF SECTIONS

SECTIONS:

1. Short title, extent and commencement.
2. Amendment of section 3 of Central Act No.29 of 1959.
3. Repeal and savings.

(Received the assent of the President of India on the 29th March, 1978 and was published in R.H.P. Extra. dated the 17th April, 1978, p. 351).

An Act further to amend the Public Wakfs (Extension of Limitation) Act, 1959 (Act No. 29 of 1959) in its application to the State of Himachal Pradesh.

It is hereby enacted by the Legislative Assembly of Himachal Pradesh in the Twenty-eighth Year of the Republic of India as follows:—

1. Short title, extent and commencement.—(1) This Act may be called the Public Wakfs (Extension of Limitation) (Himachal Pradesh Amendment) Act, 1977.

(2) It extends to whole of the State of Himachal Pradesh.

(3) It shall be deemed to have come into force with effect from the 1st day of January, 1975.

2. Amendment of section 3 of Central Act No. 29 of 1959.—In section 3 of the Public Wakfs (Extension of Limitation) Act, 1959, in its application to the State of Himachal Pradesh, for the words, figures and letters “the 31st day of December, 1974” occurring therein, the words, figures and letters, “the 31st day of December, 1978” shall be substituted.

3. Repeal and savings.—(1) The Public Wakfs (Extension of Limitation) (Himachal Pradesh Amendment) Ordinance, 1977 (3 of 1977) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act, as if this Act had come into force on 27th day of September, 1977.

1. For Statement of Objects and Reasons, see R. H. P. Extra., dated 31-12-1977, p. 1212.

**THE PUBLIC WAKFS (EXTENSION OF LIMITATION)
(HIMACHAL PRADESH AMENDMENT) ACT, 1984**

(Act No. 17 of 1984)¹

ARRANGEMENT OF SECTIONS

Sections:

1. Short title, extent and commencement.
2. Amendment of section 3.

[Received the assent of the President of India on the 11th July, 1984 and was published in R.H.P. (Extra.) dated the 25th July, 1984 at page 1148].

An Act further to amend the Public Wakfs (Extension of Limitation) Act, 1959 (Act No. of 1959) in its application to the State of Himachal Pradesh.

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Thirty-fifth Year of the Republic of India as follows:—

1. Short title, extent and commencement.—(1) This Act may be called the Public Wakfs (Extension of Limitation) (Himachal Pradesh Amendment) Act, 1984.

(2) It extends to the whole of the State of Himachal Pradesh.

(3) It shall be deemed to have come into force with effect from the 1st day of January, 1979.

2. Amendment of Section 3.—In section 3 of the Public Wakfs (Extension of Limitation) Act, 1959 (Act No. 27 of 1959), in its application to the State of Himachal Pradesh, for the words and figures “the 31st day of December, 1978” occurring therein, the words and figures “the 31st day of October, 1985”, shall be substituted.

THE PUNJAB LAWS (EXTENSION NO. 11) ACT, 1962

(Act No. 17 of 1962)²

ARRANGEMENT OF SECTIONS.

Sections:

1. Short title.
2. Definitions.
3. Interpretation.
4. Extension of certain laws to transferred territories.
5. Construction of certain references.
6. Repeal and Savings.
7. Powers of courts and other authorities for purposes of facilitating application of the enactments specified in Schedules I or II or rules, etc.
8. Power to make rules, etc., not to be effected.
9. Power to remove difficulties—Schedules I, II and III.

1. For Statement of Objects and Reasons see R. H. P. Extra, dated 12th March, 1984, p. 706.

2. For Statement of Objects and Reasons, see Punjab Govt. Gaz. Extra., dated the 24th April, 1962.